

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:520
ANSWERED ON:30.04.2010
MECHANISM TO MONITOR POWER PROJECTS
Vasava Shri Mansukhbhai D.

Will the Minister of POWER be pleased to state:

- (a) the mechanism set up by the Government to monitor various power projects in the country;
- (b) whether the Government enforces accountability over the performance of various power projects in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 520 TO BE ANSWERED IN THE LOK SABHA ON 30.04.2010 REGARDING MECHANISM TO MONITOR POWER PROJECTS.

(a) : The Ministry of Power has adopted a robust monitoring system for the capacity addition programme so as to see that the projects are executed in time. The progress of power projects for completion during the 11th Five Year Plan is reviewed periodically by the Central Electricity Authority, Ministry of Power and the Power Projects Monitoring Panel (PPMP). Besides this a high level Advisory Group under the chairmanship of Hon'ble Minister of Power has also been set up to regularly review and suggest ways and means to achieve the 11th Plan capacity addition targets. The Eleventh Plan capacity addition programme is also monitored by the Planning Commission and the Cabinet Secretariat.

(b) to (d) : To ensure that the capacity addition targets are realized and projects are commissioned as per the schedule, an Accountability System has been put in place for the Eleventh Plan central sector power projects scheduled for commissioning during the Eleventh Five Year Plan period. Salient aspects of this Accountability System are as follows:

(i) Performance of the Chairman & Managing Director of Public Sector Undertakings with respect to project implementation would be assessed as per the terms & conditions stipulated in the MoU with the Ministry of Power. Slippages in performance of the Chairman & Managing Directors would be assessed by the CEA and reported to Ministry of Power for suitable action. CEA would make specific recommendations with respect to slippages in the performance of the Chairman & Managing Directors in project implementation.

(ii) Key Performance Areas (KPA) of project implementation for each layer of hierarchy beginning with the level of Chief Engineer and up to the level of Director (Projects) would be fixed at the beginning of each year. KPA would stipulate the milestone for each critical activity including the timeline for each of these.

(iii) KPAs would be reviewed once in a six month at each level beginning with the level of Chief Engineer. For example, KPAs agreed between the Chief Engineer and the General Manager would be reviewed by the General Manager, between General Manager and Executive Director by the Executive Director, and so on. Outcomes of the review meetings would be reported by the respective layer to the Chairman & Managing Director. CMD, in turn, would furnish the consolidated report of the review meetings to CEA and the Ministry of Power within 15 days of holding the review meeting.